GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Corrigendum

New Delhi, the 12th July, 2017

G.S.R. (E).- In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.1/2017-Union Territory Tax (Rate), dated the 28th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 710(E), dated the 28th June, 2017,-

(i) at page 81, in line 29, for “Coffee, whether or not roasted or decaffeinated”, read “Coffee roasted, whether or not decaffeinated”;

(ii) at page 84 after line 12, insert:-

| “103A” | 2302 | Bran, sharps and other residues, whether or not in the form of pellets, derived from the sifting, milling or other working of cereals or of leguminous plants [other than aquatic feed including shrimp feed and prawn feed, poultry feed and cattle feed, including grass, hay and straw, supplement and husk of pulses, concentrates and additives, wheat bran and de-oiled cake]| |

(iii) at page 86, in line 36, for “2710 19 00”, read “2711 19 00”;

(iv) at page 89, in line 21, for “84 or 85”, read “84, 85 or 94”;

(v) at page 96 after line 28, insert-

| “16A” | 0805 | Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), dried; |

(vi) at page 98, in line 5, for “2202 90 10”, read “2202 99 10”;

(vii) at page 98, in line 6, for “2202 90 20”, read “2202 99 20”;

(viii) at page 98, in line 7, for “2202 90 90”, read “220299 90”;
(ix) at page 98, in line 8, for “2202 90 30”, read “2202 99 30”;

(x) at page 124, in line 37, for “2202 90 90”, read “2202 99 90”;

(xi) at page 132 after line 29, insert-

| “163A” | 8701 | Road tractors for semi-trailers of engine capacity more than 1800 cc. |

[F.No.354/117/2017-TRU Pt.]

(Mohit Tewari)
Under Secretary to the Government of India